

MINUTES OF THE 7TH INTER MINISTERIAL COMMITTEE MEETING CONSTITUTED FOR RECOGNITION AND REVIEW OF PRE-SHIPMENT INSPECTION AGENCY UNDER APPENDIX 5 OF HBP (Vol.-I).

Date : 07.02.2013
Venue : Room No.9, Udyog Bhawan, New Delhi
Time : 3.00 p.m.

Members present:

- (i) Shri D.K. Singh, IAS, Addl.DGFT
- (ii) Shri B.K. Sigh, RSD, AERB
- (iii) Dr. S.S. Tak, Jt. IA, M/o Steel
- (iv) Shri Neeraj Dixit, AERB
- (v) Shri Hardeep Singh, Jt.DGFT
- (vi) Shri B.K. Sachdeva, Dy. DGFT
- (vii) Shri Rajesh Malhotra, Dy.DGFT
- (viii) Shri D.C. Katoch, FTDO

The Chairman welcomed the members of the Committee and informed that till date 25 new PSIAs have already been approved as Pre Shipment Inspection Agency (PSIA).

2. The Committee noted that all the enlisted PSIA as well as new applicants were requested to furnish purchase Challan / Invoice to prove that they have purchased these equipments and the same is in their possession for which they have indicated Serial Number in their applications. However, only 2-3 PSIA have furnished the requisite documents and most of the companies have failed to give documentary evidence for purchase of equipments & the Committee decided not to consider such cases. The Committee, therefore, decided that all these applicants may be given a time limit up to 15.3.2013 for submission of purchase Challan / Invoice otherwise the cases may be considered for delisting from Appendix – 5, without any further intimation.

3. The Committee also observed that instances have been brought to notice where some Invoices are same for more than 02 applicants. Therefore, the Committee was of the view that it can also inspect at random the premises of any PSIA for checking installation of stated equipments.

4. The Committee after due deliberations took following decision in each case:-

Case No.	Name of Applicant / File Number
1	American Quality Assessors India (P) Ltd., Hyderabad [01/53/162/774/PSIA/AM13/A-44/IC]
Decision	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and

	reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same.
2	Worldwide Inspection Services SARL, West Africa [01/53/162/162/AM13/W-3/IC]
Decision	The Committee decided to defer the case, till the finalisation of SCN issued to the firm.
3	National Marine Consultants Inc., USA [01/53/162/858/PSIA/AM13/N-30/IC]
Decision	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same.
4	Best Mulyankan Consultants Ltd., Mumbai [01/53/162/442/AM13/PSIA/B-14/IC]
Decision	The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm is found to be suitable. They have 03 Equipment of PRSM-1 and 01 Equipment of RIIDEYE-G 2"x 2" and 01 No. of PCM-3. Accordingly, the Committee decided to approve the firm as PSIA for 01 territory as India.
5	TUV Rheinland India Pvt. Ltd., Bangalore [01/35/162/564/AM13/PSIA/T-14/IC]
Decision	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same. The firm may be reminded.
6	Pt. Proteknika Jasapratama Limited, Jakarta [01/53/162/902/PSIA/AM13/P-27/IC]
Decision	The Committee noted that an E Mail has been received from M/s.Geo Chem Far East Ltd., Singapore requesting for withdrawal of application of M/s.Pt. Proteknika Jasapratama, Indonesia claiming that it is a Geo-Chem Affiliate. The Committee, however, decided that the request for withdrawal of the application has to be made by the same applicant on their letter head and not from any affiliate company. Therefore, the Committee decided to defer the case.
7	Humber Inspection International Ltd, U.K

	[01/53/162/685/AM-13/PSIA/H-18/IC]
Decision	The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm found to be suitable. They have 07 Portable Spectrometer and 01 Handheld Survey Meter and they have also furnished purchase invoice / Challan relating to these testing equipment. The Committee after due deliberations decided to approve the firm as PSIA for 01 territory as European Union.
8	GEO Chem Laboratories P Ltd., Mumbai [01/53/162/771/PSIA/AM13/G-22/IC]
Decision	The Committee noted that the firm has withdrawn their application. Therefore, the Committee allowed withdrawal of the application and decided to close this case.
9	Inspectorate Griffith India P Ltd., United Kingdom [01/53/162/775/AM13/PSIA/I-17/IC]
Decision	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same.
10	Worldwide Inspection Services-Sarl, Benin [01/53/162/AM13/W-4/IC]
Decision	The Committee noted that the request of the firm for addition of more countries on the basis the additional equipments purchased by them was agreed in principle for inclusion of 4 countries subject to production of Purchase Invoice / Challan. The firm vide E-Mail dated 6.2.2013 has furnished the copies of sales invoices for the equipments which are in their possession. The Committee, therefore, decided to allow 4 territories i.e. (i) West Africa, (2) Thailand, (3) Malaysia and (4) Brazil.
11	Siddhartha Testing & Consulting Services, Nepal [01/53/162/1032/AM13/S-81/IC]
Decision	The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm is found to be suitable. They have 01 Portable Spectrometer and 02 Handheld Survey Meter and they have also furnished purchase invoice / Challan relating to these testing equipment.

	The Committee after due deliberations decided to approve the firm as PSIA for 01 territory as Nepal.
12	Superintendence Co of India Pvt. Ltd., Kolkata [01/53/162/276/AM13/PSIA/S-30/IC]
	The Committee noted that the request of the request of the firm for addition of few countries was agreed in principle subject to production of purchase Challan / Invoice from the supplier of the equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications. Now, the firm has furnished the requisite details along with purchase Challan / Invoice. 2. Based on the equipment in hand, the Committee decided to allow addition of 2 territories, for which the firm shall indicate their choice / preference
13	Geo Chem Inspection (Malaysia) SDN BHD, Malaysia [01/53/162/PSIA/AM13/G-30/IC]
Decision	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same.
14	SNG Inspection Services, Noida [01/53/162/1065/AM13/S-83/IC]
	The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm is found to be suitable. They have 01 Portable Spectrometer and 01 Handheld Survey Meter and they have also furnished purchase invoice / Challan relating to these testing equipment. 2. The Committee after due deliberations decided to approve the firm as PSIA for 01 territory as India.
15	Asia Globe Trade Ltd., Hongkong [01/53/162/845/PSIA/AM13/A-48/IC]
	The Committee decided to defer the case for inclusion of additional 08 territories for the next meeting.
16	Bureau Veritas (India) P Ltd., Mumbai 01/53/8/504/AM13/PSIA/B-33/IC

	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same.
17	Controlex Limited, USA [01/53/8/489/AM13/PSIA/C-51/IC]
	It was brought to the notice of the Committee that the applicant was asked to submit purchase Challan / Invoice from the supplier vide E Mail dated 23.1.2013 and reminder dated 6.2.2013. However, their reply is awaited. The Committee, therefore, decided to defer the case for want of the same.
18	Ravi Energie Pvt. Ltd., Baroda [01/53/162/Misc/AM11/R-38/IC]
	The Committee noted that the applicant was approved as PSIA for (i) India, (ii) North America, (iii) UAE, (iv) UK and (v) North America . Now, the firm requested for amendment in the territories as North America has been indicated twice in the territory. The representative of AERB informed that the firm is having 42 radioactive radiation detectors and 5 spectrometers which are sufficient only for 5 territories. The firm has also furnished the copies of invoices for all these equipments. 2. The Committee after due deliberations decided to amend the 05 territories as under:- (i) North America, (ii) European Union (ii) UAE (iv) Brazil and (v) South Korea.
19	Sandeep Garg & Co., Gurgaon 01/53/162/560/AM13/PSIA/S-46/IC
	The Committee decided to defer the case for examination on file.
20	Sandeep Garg & Co., Houston 01/53/162/616/AM13/PSIA/S-51/IC
	The Committee decided to defer the case for examination on file w.r.t. the report received from AERB and Customs.

4. The Chairman concluded the discussions informing the participants that the next meeting will be held on 12th April 2012 at 3.00 p.m.

The meeting ended with vote of thanks to the Chair.

-X-X-X-